

FORM B: PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NIRMANGOLD PLASTTECH PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Nirmangold Plasttech Private Limited
2.	Date of incorporation of the corporate debtor	May 3, 2013
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of the corporate debtor	U25199MH2013PTC242846
5.	Address of the registered office and principal office (if any) of the corporate debtor	Registered Office: Gut No. 17, Sultanpur Shivar, Near Jikthan Phata, Tq Gangapur, Aurangabad, Maharashtra, India - 431133.
6.	Date of closure of Insolvency Resolution Process	May 1, 2025 (330 days as per NCLT order)
7.	Liquidation commencement date of the corporate debtor	June 4, 2025 (Order communicated to Liquidator on 11-06-2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Rakesh Kumar Tulsyan Reg. No- IBBI/IPA-001/P-01144/2018-19/11970
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Address- B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai - 400101 Email- tulsyanrk@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Reg. Address- B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai - 400101 Email- liq.nppl@gmail.com
11.	Last date for submission of claims	12-07-2025 (30 days from the Liquidation commencement date)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench I, have ordered the commencement of liquidation of the Nirmangold Plasttech Private Limited on **04th June 2025** (order received by liquidator on 11th June 2025.)

The stakeholders of Nirmangold Plasttech Private Limited are hereby called upon to submit their claims with proof on or before 12th July, 2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post, or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Submission of false or misleading proof of claims shall attract penalties.



Date: June 12, 2025
Place: Mumbai

Rakesh Kumar Tulsyan
Liquidator of Nirmangold Plasttech Private Limited
Reg. No- IBBI/IPA-001/P-01144/2018-19/11970

